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O.A. No. 160/06

ORDER DATED 7<sup>th</sup> NOVEMBER, 2008

Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)  
Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. D.K. Mohanty, Ld. Counsel for the applicant and  
Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

2. Though this Original Application is filed for execution of the order passed by this Tribunal dated 20.01.06 in O.A. No.63/06, The order has not been implemented hitherto. A copy of the order has to be sent to all the Respondents today.

3. When the matter came up for consideration, we have noted that Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents reported that he had issued two letters to the authorities (the Respondents) to give instruction with regard to the implementation of the order passed by this Tribunal. But Mr. Mohapatra submitted that the letters are not answered accordingly and it is un-touched till date. In view of the above, we are of the view that we are taking the matter suomoto as C.P. under the provisions of the <sup>Sec</sup> 17 of CAT Act. A notice is ordered to the Respondents to file show cause in this matter within 45 days from today. <sup>personal appearance</sup> is dispensed with for the time being.

4. Copy of this order may be sent personally to all the Respondents and also to Mr. D.K. Mohanty, Ld. Counsel for the applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

Member(A)

MEMBER (J)